

(b) the number of Kashmiri Hindu refugees in the country today; and

(c) whether the Government propose to create a secure zone called Panun Kashmir to protect the Kashmiri Pandits?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) Population data is available only from the decennial census. According to the 1981 census, there were 3.89% Hindus in the Valley. The 1991 census was not held in J&K due to disturbed conditions.

(b) There are 28,867 Kashmiri migrant families registered in Jammu and 19,338 families registered in Delhi. There are 2,347 Kashmiri migrant families in other parts of the country. Community-wise break-up of migrant families is not available.

(c) No, Sir.

[Translation]

#### **Involvement of Foreign Nationals In Bomb Blasts**

1985. SHRI SHANKER PRASAD JAISWAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the foreign nationals have been found involved in the series of bomb blasts recently; and

(b) if so, the action taken by the Union Government in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) Three Pakistanis and two Bangladeshis were

involved in 26 bomb blasts in Delhi during 1997, 5 in Haryana (1996-97) and 3 in Uttar Pradesh (October, 1997).

(b) The Pakistani and Bangladeshi nationals, involved in the Delhi, Haryana and Uttar Pradesh serial blasts, were arrested in February/March, 1998 along with four other Indian nationals and were remanded to custody. They are being proceeded against in accordance with the law of the land.

[English]

#### **Financial Powers to Administrator**

1986. SHRI MANORANJAN BHAKTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the financial powers delegated to each Union Territory differ from each other;

(b) if so, the reasons therefor alongwith the powers of the administrators Union Territory-wise;

(c) whether the Government propose to upgrade the financial powers of the administrators; and

(d) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) and (b) Yes, Sir. A statement indicating the extent of financial powers delegated to the Administrators of Union territories in various fields is attached. The extent of delegated powers is determined by functional requirements and other financial considerations which vary from Union territory to Union territory.

(c) and (d) The feasibility of enhancing the financial powers delegated to the administrators is reviewed from time to time and is a continuing process.

#### **Statement**

##### *Financial Powers Delegated to Administrator of UTs*

S.No.	Item	Andaman & Nicobar Islands	Chandigarh	Dadra Nagar Havelli	Damand & Diu	Lakshadweep	Pondicherry	Govt. of NCT of Delhi
1	2	3	4	5	6	7	8	9
1.	Creation of Posts	Group B, C & D posts	NII	NII	NII	NII	Group B, C & D under plan	Group A, B, C & D under plan & Non-Plan
2.	Sanction of Plan Schemes	Upto Rs. 5.00 crs.	Upto Rs. 5.00 crs.	Upto Rs. 5.00 crs.	Upto Rs. 5.00 crs.	Upto Rs. 5.00 crs.	Upto Rs. 10.00 crs.	Upto Rs. 50.00 crs.
3.	Sanction of works	Upto Rs. 2.00 crs.	Upto Rs. 1.50 crs.	Upto Rs. 1.50 crs.	Upto Rs. 1.50 crs.	Upto Rs. 2.00 crs.	Full Powers	Upto Full Powers